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Cr1.A.No. 889 OF 2001
ITEM NO.1

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.889 OF 2001@@
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CENTRAL BUREAU OF INVESTIGATION ... APPELLANT(S)

VERSUS

ASHIQ HUSSAIN FAKTOO & ORS. ... RESPONDENT(S)

(For directions)

Date: 03/12/2002. This/These matter(s) were called on for hearing today.@@
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CORAM:

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Appellant (s) Mr. Mukul Rohtagi, ASG
Mr. A. Mariarputham, Adv.
Mr. Ajay Sharma, Adv.
Mr. P. Parmeswaran, Adv.

For Respondent(s) Mr. B.B. Singh, Adv.
Mr. Kumar Rajesh Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.
.SP2

The minutes of 28th November, 2002 stand corrected. It is clarified that the hearing does not stand concluded. The appeal is adjourned to 14th January, 2003 for further hearing. The criminal appeal remains part-heard.

.SP1

Anita

(Jasbir Singh)
Court Master